

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation
Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AAWRUN FURNISHING MAN-TRA PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	AAWRUN FURNISHING MAN-TRA PVT. LTD.
2.	Date of incorporation of corporate debtor	24/05/2005
3.	Authority under which corporate debtor is incorporated / Registered	Ministry of Corporate Affairs (ROC Kolkata – West Bengal)
4.	Corporate Identity Number of corporate debtor	U17299WB2005PTC103259
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address 7B & C Tiljala Road, 2nd Floor Kolkata WB 700046 IN
6.	Date of closure of Insolvency Resolution Process	18/08/2023
7.	Liquidation commencement date of corporate debtor	18/08/2023
8.	Name and registration number of the insolvency professional acting as liquidator	Umesh Poddar IBBI/IPA-001/IP-P01912/2019/2020/12962
9.	Address and e-mail of the liquidator, as registered with the Board	Registered Address FD-71, Sector III, Salt Lake, Kolkata – 700106 E-mail: capoddarumesh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address 2 Lal Bazar Street, 2 nd Floor, Room #201-203, Kolkata – 700001 E-mail: capoddarumesh@gmail.com
11.	Last date for submission of claims	18/09/2023

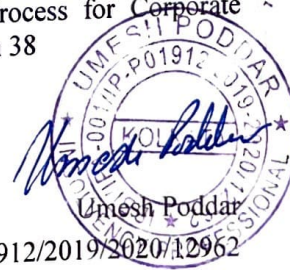
Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **Aawrun Furnishing Man-Tra Pvt. Ltd.** on 18/08/2023.

The stakeholders of **Aawrun Furnishing Man-Tra Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 18/09/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38



IBBI/IPA-001/IP-P01912/2019/2020/12962

Date and place: 22.08.2023, Kolkata